

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2474

ANSWERED ON:08.12.2005

PIRACY IN FILM SECTOR

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Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is aware that the film industry in the country is facing a lot of problems due to piracy and incurring huge losses as a result thereof;
- (b) if so, whether there has been persistent demands to amend the existing laws and make them more stringent to deal with piracy problems;
- (c) if so, the details thereof; and
- (d) the reaction of the Government thereto?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R.DASMUNSI)

(a) According to the Federation of Indian Chamber of Commerce and Industry (FICCI) the revenue loss from film piracy is about Rs.1200 crores annually.

(b) to (d): The Copyright Act, 1957, which falls under the purview of the Ministry of Human Resource Development contains, inter alia, legal provisions regarding copyright in cinematograph films and music. The Act is amended from time to time to keep it in consonance with International Copyright Law. This Ministry has also made suggestions for restricting incidence of piracy in the film and music sector while considering the ongoing amendments to the Copyright Act.

This Ministry has also received a proposal to enact an Optical Disc Law to counter piracy in the entertainment sector. The Ministry in consultation with the Federation of Indian Chambers of Commerce and Industry (FICCI) and other stakeholders is examining the need for a separate legislation for this purpose.